

CHAPTER VI**A statement of the categories of documents that are held by it or under its control**

6.1 Same as Chapter IV

Sl.No.	Category of the document	Name of the document and its introduction in one line	Procedure to obtain the document	Held by/under control of

CHAPTER VII**Statement of boards, council, committees and other bodies constituted under the control of Law (B) Department.**

THE MEGHALAYA STATE LEGAL SERVICES AUTHORITY SHILLONG
CONSTITUTED VIDE NOTIFICATION NO. LA./3/94/101 DT 15TH JULY, 1998

The Meghalaya State Legal Services Authority, Meghalaya Addl. Secretariat,
MATI Building, Shillong – 793002.

1. COMPOSITION:**Patron in Chief:**

- (a) Hon'ble Chief Justice of the High Court of Meghalaya. Executive Chairman.
- (b) Vice Chairman.

Members:

- (c) The Advocate General, Meghalaya.
- (d) The Secretary, Government of Meghalaya Finance Department.
- (e) The Secretary, Government of Meghalaya, Law Department.
- (f) The Inspector General of Police, Meghalaya.
- (g) Secretary, Khasi Hills Autonomous District Council.
- (h) Secretary, Jaintia Hills Autonomous District Council.
- (i) Secretary, Garo Hills Autonomous District council

Including Non-Official Members.

2. CONSTITUTION OF HIGH COURT LEGAL SERVICES COMMITTEE:

For Gauhati High Court, Shillong Bench, this Committee is provided in the Principal Act namely, the Legal Services Authority Act, 1987.

3. Constitution of District Legal Services Authority:

The District Legal Services Authority has been constituted in all the Districts of Meghalaya.

4. FUNCTION OF THE MEGHALAYA STATE LEGAL SERVICES AUTHORITY:

- (1) The function of the Meghalaya State Legal services Authority is to encourage the people from time to time either through the function of the Lok Adalat or Legal Literacy Campaign that every citizen involved in the litigation should avail the programme of Lok Adalat especially on all compoundable offences.
- (2) The Meghalaya State Legal Services Authority is receiving grants from the NALSA and from the State Government, for organizing Lok Adalats, Legal Literacy Campaigns and Legal Aid to the poor.
- (3) The Legal Literacy com-Awareness Campaign and Legal Awareness Workshop was held in different places in various districts of State.

5. LOK ADALAT:

After the Constitution of the Meghalaya State Legal Services Authority Lok Adalat is presently conducted under the aegis of the Meghalaya State Legal Services Authority which determines the Action Plan for conducting various Lok Adalats, Budget, Planning of expenditure, programmes etc.